

Sixteenth Lok Sabha

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Title: Regarding action against central government employees who have secured jobs on caste certificates rendered invalid.

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): The hon'ble Supreme Court have ruled on 6th July, 2017 in Civil Appeal No.8928/2015 (Chairman & Managing Director, Food Corporation of India and others against Jagdish Balram Bahira and others) that the Government can't give protection to the employees/officers who have secured jobs/promotion under reserved category whose caste certificates have been proved invalid.

In this connection, the Government of Maharashtra had appointed a sub-committee of Ministers to recommend the manner in which the action can be taken against such employees/officers. The sub-committee would also study the consequences of action on administration and how to cope with the situation while recommending the exact manner of action. No action would be taken against such employees/officers till the Government takes a final decision. Madam, hon. Supreme Court's ruling is equally applicable to the Central Government employees/officers.

Therefore, it is requested that no action be taken in respect of Central Government employees/officers unlike the Government of Maharashtra till the exact procedure/manner is finalised by the Central Government.

It is pertinent to mention here that the Government of Madhya Pradesh has given protection to the employees/officers who have secured employment on production of sub-caste certificates which have been proved invalid. I once again request that similar protection may be given to such Central Government employees/officers.